

**HIGH COURT OF SIKKIM
GANGTOK**

No. 01/HCS

Date: 04.04.2023

N-O-T-I-F-I-C-A-T-I-O-N

In supersession of all previous notifications relevant on the matter, the Hon'ble, the Chief Justice, High Court of Sikkim is hereby pleased to change the nomenclature of Mediation Monitoring Committee of Sikkim to the **Mediation and Conciliation Committee**.

Further, the **Mediation and Conciliation Committee** is re-constituted as follows, with immediate effect: -

- | | | |
|----|--|--|
| 1. | Hon'ble the Chief Justice | Patron-in-Chief & Ex-Officio Chairman |
| 2. | Hon'ble Mr. Justice Bhaskar Raj Pradhan, Judge, High Court of Sikkim | Judge-in-Charge |
| 3. | Registrar(Judicial Service) | Member-Secretary |
| 4. | Member Secretary, Sikkim State Legal Services Authority | Member |
| 5. | Mr. S.S. Hamal, Senior Advocate | Member |

By Order,

sd/-

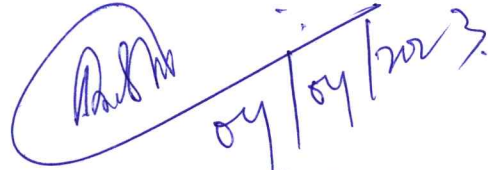
(Prajwal Khatiwada)
Registrar General
High Court of Sikkim

Memo No.: 61-71/HCS

Date: 04.04.2023

Copy to:

1. The Addl. Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Sikkim.
2. The Addl. Registrar-cum-PS to Hon'ble Judge-I, High Court of Sikkim.
3. The Deputy Registrar-cum-Private Secretary to Hon'ble Judge-II, High Court of Sikkim.
4. Registrar(Judicial Service), High Court of Sikkim.
5. The Member Secretary, Sikkim State Legal Services Authority, Gangtok.
6. Mr. S.S. Hamal, Senior Advocate, High Court of Sikkim.
7. Legal Remembrancer-cum-Secretary, Law & Parliamentary Affairs Department, Government of Sikkim, Gangtok.
8. All Judicial Officers of the State.
9. All Section In-charge, High Court of Sikkim.
10. P.A. to Registrar, High Court of Sikkim.
11. The Computer Cell, High Court of Sikkim.
12. Notice Board.
13. Guard file, and
14. File.

Handwritten signature and date: 04/04/2023

Central Project Coordinator